



अंडमान तथा निकोबार राजपत्र  
ANDAMAN AND NICOBAR GAZETTE

असाधारण

EXTRAORDINARY

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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ANDAMAN AND NICOBAR ADMINISTRATION  
FOREST DEPARTMENT

NOTIFICATION

Port Blair, the 27th June, 1981.

In exercise of the powers conferred by sections 41 and 42 of the Indian Forest Act, 1927 (XVI of 1927) read with the Government of India, State Ministry's Notification No. 104-J dated the 24th August, 1950, as amended by their notification No. 146-J dated the 6th December, 1950, the Chief Commissioner, Andaman and Nicobar Islands hereby makes the following amendments to the Andaman Forest Produce Transit Rules, 1966 with immediate effect, namely:—

AMENDMENTS

1. In Rule 1, for the words 'Andaman Forest Produce Transit Rules 1966,' the words 'Andaman and Nicobar Islands, Forest Produce Transit Rules, 1966,' shall be substituted.

2. In sub-rule (b) of rule 2, for the words 'Andaman Islands', the words 'Andaman and Nicobar Islands' shall be substituted.

3. In Rule 3, for the words 'Andaman Islands' the words, 'Andaman and Nicobar Islands' shall be substituted.

4. The existing sub-rule (3) of Rule 4 shall be deleted and the following sub-rules shall be inserted;

(3) Removal of Padauk timber out of Islands in log or sawn form is strictly prohibited without the prior written permission of the Chief Conservator of Forests, Andaman and Nicobar Islands.

(4) Issue of transit pass for ornamental timber, Marblewood, chooi, Satiwood, Padauk barr buttresses etc, is strictly prohibited unless covered by permission of the Chief Conservator of Forests, Andaman and Nicobar Islands.

(5) Any person desirous of transporting timber or forest produce shall apply to the Divisional Forest Officer concerned for issue of transit pass. Application for issue of transit pass to cover shipment of timber or other forest produce out of the Islands shall be submitted at least 15 days before the date on which shipment is desired. The applicant shall indicate the species, size and quantity of each category of timber or forest produce and also the source of origin of such timber or forest produce and documentary proof in support thereof. He should also specify in the application the purpose of shipment, route and destination thereof.

(6) The Divisional Forest Officer, on receipt of application for issue of transit pass in the manner prescribed in sub-rule (5) of rule 4 above, shall cause enquiry, as expeditiously as possible, to ascertain the source of origin of the timber or forest produce for which transit pass has been applied for and that there is no local demand for the timber and other forest produce intended for shipment to mainland. On completion of enquiry, if the Divisional Forest Officer or his representative is satisfied that there is nothing due to the Government for the timber or forest produce in question and source of origin of the timber or forest produce is in order, he shall arrange for issue of transit pass for shipment of the same to mainland ports.

(7) Transit pass will be issued on working days during working hours only after the timber, in round or sawn form, is impressed with the registered property mark of the shipper and the government hammer mark as provided under rule 9 (3).

(8) All timber in respect of which a transit pass has been issued by the Officers of the Forest Department shall bear a Government Hammer mark. While issuing the transit pass detailed description of the produce, the property hammer marks and Government hammer mark borne on the timber, both in case of logs and sawn timber, shall be recorded in the transit pass itself.

(9) In the case of shipment to mainland ports, four copies of the transit pass shall be issued in the following manner:—

- (i) First copy to be retained as office copy which shall be kept in the office of issue.
- (ii) Second copy to be given to the owner of the timber/forest produce.
- (iii) Third copy to be given to the Government Depot officer on the mainland.
- (iv) Fourth copy to be given to the carrier (no shipment shall be allowed without any valid transit pass by the transporting agency).

10. The transit pass holders shall abide by the transit rules of the states concerned through or to which the timber or forest produce is transported.

11. The timber or forest produce in transit may be checked by any forest officer of the Andaman and Nicobar Forest Department when required to do so.

5. The existing sub rule (4) of 4 shall be renumbered as sub rule (12).

6. After sub-rule (3) of Rule 7, the following shall be inserted as sub-rule (4).

For movement of sawn timber within the municipal limits of Port Blair shallan issued by a dealer/saw mill owner which has been approved for use by the Divisional Forest Officer concerned may be treated as transit pass for the purposes of these rules.

7. In sub-rule (1) of Rule 9, the following shall be added, before the proviso namely:

"The property mark so registered shall remain valid for 3 calendar years ending on the 31st December, of the year subject to renewal as required under sub-rule (4) hereunder".

8. After sub-rule (1) of rule 9, the following shall be added:—

(A) In addition to provisions of sub-rule (1) above, the saw mill owners, shall abide by the following procedure for obtaining transit pass.

(a) The property hammer for a saw mill shall be registered and certificate of registration issued only on the condition that the saw mill owner maintains a register in prescribed form (appendix I) for running of the saw mill and complies with the instructions issued in this regard by the Chief Conservator of Forests from time to time. A monthly abstract of total quantity accepted for saw milling & the total quantity and variety of end products with balance of unconverted stock in hand shall be submitted to the concerned Divisional Forest Officer.

(b) The saw mill owner shall see that (i) at the round timber, sawn timber, and wood waste is properly stacked according to the instructions that may be issued from time to time by the Divisional Forest Officer so as to facilitate stock taking (ii) logs for sawing

shall not be accepted in the mill unless it bears property marks and is covered by a forest transit pass. For the purpose of this condition all the logs lying the saw mill or its premises will be considered as the timber in custody of the saw mill owner for sawing or conversion, (iii) timber which does not conform to the requirements of condition (ii) shall not be accepted for conversion and intimation in respect of such timber shall forthwith be given to the nearest Forest Officer and (iv) the saw mill, as well as the timber stored within the premises of the sawmill shall be open to inspection at any time by a Forest Officer of the Forest Department.

(c) In the event of change in the ownership of the saw mill, the above procedure has to be observed afresh for registration of property marks and until fresh certificate of registration is issued by the Divisional Forest Officer concerned, the transfer shall not be recognised.

(d) The owner of the saw mill, when not interested to run the sawmill, shall inform the Divisional Forest Officer concerned accordingly and deposit his property mark duly sealed with the Divisional Forest Officer for safe custody.

9. In sub-rule (2) of Rule 9 for the words and figures "rule 4 (3)" the words and figures "rule 4 (8)" shall be substituted.

10. The following shall be added at the end of sub rule (5) of Rule 9.

Note: For the purpose of this provision, small quantity means logs timber not exceeding 2 cubic metre and sawn timber not exceeding 1 cubic metre.

11. For the words "The Dy. Commissioner, Andaman and Nicobar Islands" occurring in sub rule (6) of rule 9 and sub rule (2) of rule 10, the words "The Deputy Commissioner of the District" shall be substituted.

By order

(Lalthanzama),

Forest Secretary,

Andaman and Nicobar Admn.